

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:3090

ANSWERED ON:29.08.2013

MODERNISATION OF AIRPORTS

Gowda Shri D.B. Chandre;Jeyadural Shri S. R.;Sayeed Muhammed Hamdulla A. B.

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether a consortium led by GMR group had been created by the Government to develop the Delhi International Airport;
- (b) if so, the manner in which the revenue was to be shared among the members;
- (c) whether the Delhi International Airport Limited (DIAL), a group company of the GMR, has leased out 45 acres land to some real estate developers and has received Rs. 1471 crore as security deposits, if so, the details thereof;
- (d) whether the DIAL has shared this money received and security deposit or the interest accrued on this security deposit and if so, the details thereof, if not, the reasons therefor and the manner in which this money received as security deposit has been accounted for the DIAL;
- (e) whether the consortium was allotted additional 190 acres in 2009 to be used for aeronautical purposes only;and
- (f) if so, the details thereof, whether this additional land is being used for the said purpose only and if so, the detailsthereof and if not, the reasons therefor and the action taken thereon?

**Answer**

Minister of State in the Ministry of CIVIL AVIATION ( SHRI K. C. VENUGOPAL )

- (a): No, Madam. However, a Special Purpose Vehicle (SPV) namely, Delhi International Airport Pvt. Ltd. (DIAL), has been formed in pursuit of restructuring and modernization of IGI Airport, New Delhi in which Airports Authority of India (AAI) holds 26% equity and the GMR led consortium holds remaining 74% equity.
- (b): As per Operation Management and Development Agreement (OMDA), entered into between AAI and DIAL, the Gross Revenue from the Airport is shared between Airports Authority of India (45.99%) and DIAL (54.01%).
- (c): DIAL has leased out about 45 acres of land to 13 developers for development of aerocity and has received Rs. 1471 crore as interest free security deposit from the developers.
- (d): No, Madam. As per OMDA, DIAL is required to share only revenue receipts. The refundable security deposit is not the part of revenue.
- (e) & (f): Yes, Madam. DIAL is using the land parcel on the south of runway 11/29 for navigational aids and Meteorological facilities.